

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 2375 of 2018**

Biplab Kumar Dey

... **Petitioner**

**-Versus-**

1. The State of Jharkhand

2. M/s Jamna Auto Industries Ltd. Company

... **Opposite Parties**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Jitesh Kumar, Advocate

For the Opposite Party-State : A.P.P.

For Opposite Party No.2 : Mr. Vikash Kumar, Advocate

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05/07.09.2021. This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Vikash Kumar, learned counsel for opposite party no.2 submits that another Cr.M.P. No.1277 of 2015 arises out of same cause of action between the same parties, is also pending before this Court.

Let this matter be tagged with Cr.M.P. No. 1277 of 2015.

Post this matter on 30.09.2021.

**(Sanjay Kumar Dwivedi, J.)**

*Ajay/*